

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 3**  
**(IB)-615(PB)/2023**

**IN THE MATTER OF:**

Gupshup Technology India Private Limited ... Applicant/Petitioner  
Vs

Dhani Loans And Services Limited ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Mr. N.P.S. Chawla, Adv.  
Applicant

For the Corporate : Mr. Sumesh Dhawan, Mr. Ankit Banati, Ms. Tarini  
Debtor Khuranan, Mr. Sagar, Mr. Raghav, Adv.

**ORDER**

**(IB)-615(PB)/2023**

Ld. Counsel Mr. N.P.S. Chawla appeared on behalf of the Petitioner and stated that on instruction they are withdrawing this petition with liberty to pursue the matter as per the procedure prescribed and in accordance with law.

Ld. Counsel Mr. Sumesh Dhawan appeared on behalf of the Corporate Debtor.

**Accordingly, the CP-(IB)-615(PB)/2023 along with all associated applications, if any, stands dismissed as withdrawn.**

File be consigned to record storage (final).

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**